

THE PETROLEUM AND MINERALS PIPELINES
(ACQUISITION OF RIGHT OF USER IN LAND) ACT, 1962

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THE PETROLEUM AND MINERALS PIPELINES
(ACQUISITION OF RIGHT OF USER IN LAND) ACT, 1962

ACT No. 50 OF 1962

[7th December, 1962.]

An Act to provide for the acquisition of right of user in land ¹[for laying pipelines for the transport of petroleum and minerals] and for matters connected therewith.

BE it enacted by Parliament in the Thirteenth Year of the Republic of India as follows:—

1. Short title, extent and application.—(1) This Act may be called the ²[Petroleum and Minerals Pipelines] (Acquisition of Right of User in Land) Act, 1962.

(2) It extends to the whole of India except the State of Jammu and Kashmir*.

(3) It applies in the first instance to the whole of the States of West Bengal, Bihar, Uttar-Pradesh and Gujarat and the Union territory of Delhi, and the Central Government may, by notification in the Official Gazette, declare that this Act shall also apply to such other State or Union territory and with effect from such date as may be specified in that notification and thereupon the provisions of this Act shall apply to that State or Union territory accordingly.

2. Definitions.—In this Act, unless the context otherwise requires,—

(a) “competent authority” means any person or authority authorised by the Central Government, by notification in the Official Gazette, to perform the functions of the competent authority under this Act ³[and different persons or authorities may be authorised to perform all or any of the functions of the competent authority under this Act in the same area or different areas specified in the notification;]

(b) “corporation” means any body corporate established under any Central, Provincial or State Act, and includes—

(i) a company formed and registered under the Companies Act, 1956 (1 of 1956); and

(ii) a company formed and registered under any law relating to companies formerly in force in any part of India;

³[(ba) “minerals” have the meanings assigned to them in the Mines Act, 1952 (35 of 1952), and include mineral oils and stowing sand but do not include petroleum;]

(c) “petroleum” has the same meaning as in the Petroleum Act, 1934 (30 of 1934), and includes natural gas and refinery gas;

(d) “prescribed means prescribed by rules made under this Act.

3. Publication of notification for acquisition.—(1) Whenever it appears to the Central Government that it is necessary in the public interest that for the transport of petroleum ⁴[or any mineral] from one locality to another locality pipelines may be laid by that Government or by any State Government or a corporation and that for the purpose of laying such pipelines it is necessary to acquire the right of user in

1. Subs. by Act 13 of 1977, s. 2, for “for laying petroleum pipelines” (w.e.f. 3-2-1977).

2. Subs. by s. 3, *ibid.*, for “Petroleum Pipelines” (w.e.f. 3-2-1977).

3. Ins. by Act 13 of 1977, s. 4 (w.e.f. 3-2-1977).

4. Ins. by s. 5, *ibid.* (w.e.f. 3-2-1977).

*. *Vide* notification No. S.O. 3912(E), dated 30th October, 2019, this Act is made applicable to the Union territory of Jammu and Kashmir and the Union territory of Ladakh.

any land under which such pipelines may be laid, it may, by notification in the Official Gazette, declare its intention to acquire the right of user therein.

(2) Every notification under sub-section (1) shall give a brief description of the land.

(3) The competent authority shall cause the substance of the notification to be published at such places and in such manner as may be prescribed.

4. Power to enter, survey, etc.—On the issue of a notification under sub-section (1) of section 3, it shall be lawful for any person authorised by the Central Government or by the State Government or the corporation which proposes to lay pipelines ¹[or any mineral], and his servants and workmen.

(a) to enter upon and survey and take levels of any land specified in the notification;

(b) to dig or bore into the sub-soil;

(c) to set out the intended line of work;

(d) to mark such levels, boundaries and line by placing marks and cutting trenches;

(e) where otherwise survey cannot be completed and levels taken and the boundaries and line marked, to cut down and clear away any part of any standing crop, fence or jungle; and

(f) to do all other acts necessary to ascertain whether pipelines can be laid under the land:

Provided that where exercising any power under this section, such person or any servant or workmen of such person shall cause as little damage or injury as possible to such land.

5. Hearing of Objections.—(1) Any person interested in the land may, within twenty-one days from the date of the notification under sub-section (1) of section 3, object to the laying of the pipelines under the land.

(2) Every objection under sub-section (1) shall be made to the competent authority in writing and shall set out the grounds thereof and the competent authority shall give the objector an opportunity of being heard either in person or by a legal practitioner and may, after hearing all such objections and after making such further inquiry, if any, as that authority thinks necessary, by order either allow or disallow the objections.

(3) Any order made by the competent authority under sub-section (2) shall be final.

6. Declaration of acquisition of right of user.—(1) Where no objections under sub-section (1) of section 5 have been made to the competent authority within the period specified therein or where the competent authority has disallowed the objections under sub-section (2) of that section, that authority shall, as soon as may be ²[either make a report in respect of the land described in the notification under sub-section (1) of section 3, or make different reports in respect of different parcels of such land, to the Central Government containing his recommendations on the objections, together with the record of the proceedings held by him, for the decision of that Government] and upon receipt of such report the Central Government shall ³[, if satisfied that such land is required for laying any pipeline for the transport of petroleum or any mineral,] declare, by notification in the Official Gazette, that the right of user in the land for laying the pipelines should be acquired. ³[and different declarations may be made from time to time in respect of different parcels of the land described in the notification issued under sub-section (1) of section 3, irrespective of whether one report or different reports have been made by the competent authority under this section].

1. Ins. by Act 13 of 1977, s. 6 (w.e.f. 3-2-1977).

2. Subs. by s. 7, *ibid.*, for “submit a report accordingly to the Central Government” (w.e.f. 3-2-1977).

3. Ins. by s. 7, *ibid.* (w.e.f. 3-2-1977).

(2) On the publication of the declaration under sub-section (1), the right of user ¹[in the land specified therein] shall vest absolutely in the Central Government free from all encumbrances.

(3) Where in respect of any land, a notification has been issued under sub-section (1) of section 3 but ²[no declaration in respect of any parcel of land covered by that notification has been published under this section] within a period of one year from the date of that notification, that notification shall cease to have effect on the expiration of that period.

³[(3A) No declaration in respect of any land covered by a notification issued under sub-section (1) of section 3, published after the commencement of the Petroleum Pipelines (Acquisition of Right of User in Land) Amendment Act, 1977, shall be made after the expiry of three years from the date of such publication.]

(4) Notwithstanding anything contained in sub-section (2), the Central Government may, on such terms and conditions as it may think fit to impose, direct by order in writing, that the right of user in the land for laying the pipelines shall, instead of vesting in the Central Government vest, either on the date of publication of the declaration or, on such other date as may be specified in the direction, in the State Government or the corporation proposing to lay the pipelines and thereupon the right of such user in the land shall, subject to the terms and conditions so imposed, vest in that State Government or corporation, as the case may be, free from all encumbrances.

7. Central Government or State Government or corporation to lay pipelines.—(1) Where the right of user in any land has vested in the Central Government or in any State Government or corporation under section 6—

(i) it shall be lawful for any person authorised by the Central Government or such State Government or corporation as the case may be, and his servants and workmen to enter upon the land and lay pipelines or to do any other act necessary for the laying of pipelines:

Provided that no pipeline shall be laid under—

(a) any land which, immediately before the date of the notification under sub-section (1) of section 3, was used for residential purposes;

(b) any land on which there stands any permanent structure which was in existence immediately before the said date;

(c) any land which is appurtenant to a dwelling house; or

(d) any land at a depth which is less than one metre from the surface; ^{4***}

⁵[(ia) for laying pipelines for the transport of petroleum, it shall be lawful for any person authorised by the Central Government or such State Government or corporation to use such land for laying pipelines for transporting any mineral and where the right of user in any land has so vested for laying pipelines for transporting any mineral, it shall be lawful for such person to use such land for laying pipelines for transporting petroleum or any other mineral; and.]

1. Subs. by Act 13 of 1977, s. 7, for “in the land” (w.e.f. 3-2-1977).

2. Subs. by s. 7, *ibid.*, for “no declaration under this section has been published”, (w.e.f. 3-2-1977).

3. Ins. by s. 7, *ibid.* (w.e.f. 3-2-1977).

4. The word “and” omitted by s. 8, *ibid.* (w.e.f. 3-2-1977).

5. Ins. by s. 8, *ibid.* (w.e.f. 3-2-1977).

(ii) such land shall be used only for laying the pipelines and for maintaining, examining, repairing, altering or removing any such pipelines or for doing any other act necessary for any of the aforesaid purposes or for the utilisation of such pipelines.

(2) If any dispute arises with regard to any matter referred to in paragraph (b) or paragraph (c) of the proviso to clause (i) of sub-section (1), the dispute shall be referred to the competent authority whose decision thereon shall be final.

8. Power to enter land for inspection, etc.—For maintaining, examining, repairing, altering or removing any pipelines, or for doing any other act necessary for the utilisation of the pipelines or for the making of any inspection or measurement for any of the aforesaid purposes, any person authorised in this behalf by the Central Government, the State Government or the corporation, as the case may be, may, after giving reasonable notice to the occupier of the land under which the pipelines has been laid, enter therein with such workmen and assistants as may be necessary:

Provided that, where such person is satisfied that an emergency exists no such notice shall be necessary:

Provided further that, while exercising any powers under this section, such person or any workmen or assistant of such person, shall cause as little damage or injury as possible to such land.

9. Restrictions regarding the use of land.—(1) The owner or occupier of the land with respect to which a declaration has been made under sub-section (1) of section 6, shall be entitled to use the land for the purpose for which such land was put to use immediately before the date of the notification under sub-section (1) of section 3:

Provided that, such owner or occupier shall not after the declaration under sub-section (1) of section 6—

- (i) construct any building or any other structure;
- (ii) construct or excavate any tank, well, reservoir or dam; or
- (iii) plant any tree,

on that land.

(2) The owner or occupier of the land under which any pipelines has been laid shall not do any act or permit any act to be done which will or is likely to cause any damage in any manner whatsoever to the pipeline.

¹[(3) Where the owner or occupier of the land with respect to which a declaration has been made under sub-section (1) of section 6,—

- (a) constructs any building or any other structure, or
- (b) constructs or excavates any well, tank, reservoir or dam, or
- (c) plants any tree,

on that land, the Court of the District Judge within the local limits of whose jurisdiction such land is situate may, on an application made to it by the competent authority and after holding such inquiry as it may deem fit, cause the building, structure, reservoir, dam or tree to be removed or the well or tank to be filled up, and the costs of such removal or filling up shall be recoverable from such owner or occupier in the same manner as if the order for the recovery of such costs were a decree made by that Court.]

1. Ins. by Act 13 of 1977, s. 9 (w.e.f. 3-2-1977).

10. Compensation.—(1) Where in the exercise of the powers conferred by section 4, section 7 or section 8 by any person, any damage, loss or injury is sustained by any person interested in the land under which the pipeline is proposed to be, or is being, or has been laid, the Central Government, the State Government or the corporation, as the case may be, shall be liable to pay compensation to such person for such damage, loss or injury, the amount of which shall be determined by the competent authority in the first instance.

(2) If the amount of compensation determined by the competent authority under sub-section (1) is not acceptable to either of the parties, the amount of compensation shall, on application by either of the parties to the District Judge within the limits of whose jurisdiction the land or any part thereof is situated, be determined by that District Judge.

(3) The competent authority or the District Judge while determining the compensation under sub-section (1) or sub-section (2), as the case may be, shall have due regard to the damage or loss sustained by any person interested in the land by reason of—

(i) the removal of trees of standing crops, if any, on the land while exercising the power under section 4, section 7 or section 8;

(ii) the temporary severance of the land under which the pipeline has been laid from other lands belonging to, or in the occupation of, such person; or

(iii) any injury to any other property, whether movable or immovable, or the earnings of such persons caused in any other manner:

Provided that in determining the compensation no account shall be taken of any structure or other improvement made in the land after the date of the notification under sub-section (1) of section 3.

(4) Where the right of user of any land has vested in the Central Government, the State Government or the corporation, the Central Government, the State Government or the corporation, as the case may be, shall, in addition to the compensation, if any, payable under sub-section (1), be liable to pay to the owner and to any other person whose right of enjoyment in that land has been affected in any manner whatsoever by reason of such vesting, compensation calculated at ten per cent. of the market value of that land on the date of the notification under sub-section (1) of section 3.

(5) The market value of the land on the said date shall be determined by the competent authority and if the value so determined by that authority is not acceptable to either of the parties, it shall, on application by either of the parties to the District Judge referred to in sub-section (2), be determined by that District Judge.

(6) The decision of the District Judge under sub-section (2) or sub-section (5) shall be final.

11. Deposit and payment of compensation.—(1) The amount of compensation determined under section 10 shall be deposited by the Central Government, the State Government or the corporation, as the case may be, with the competent authority within such time and in such manner as may be prescribed.

(2) If the amount of compensation is not deposited within the time prescribed under sub-section (1), the Central Government, the State Government or the corporation, as the case may be, shall be liable to pay interest thereon at the rate of six per cent. per annum from the date on which the compensation had to be deposited till the date of the actual deposit.

(3) As soon as may be after the compensation has been deposited under sub-section (1) the competent authority shall, on behalf of the Central Government the State Government or the corporation, as the case may be, pay the compensation to the persons entitled thereto.

(4) Where several persons claim to be interested in the amount of compensation deposited under sub-section (1), the competent authority shall determine the persons who in its opinion are entitled to receive the compensation and the amount payable to each of them.

(5) If any dispute arises as to the apportionment of the compensation or any part thereof or as to the persons to whom the same or any part thereon is payable, the competent authority shall refer the dispute to the decision of the District Judge within the limits of whose jurisdiction the land or any part thereof is situated and the decision of the District Judge thereon shall be final.

12. Competent authority to have certain powers of civil courts.—The competent authority shall have, for the purposes of this Act, all the powers of a civil court while trying a suit under the Code of Civil Procedure, 1908 (5 of 1908), in respect of the following matters, namely:—

- (a) summoning and enforcing the attendance of any person and examining him on oath;
- (b) requiring the discovery and production of any document;
- (c) reception of evidence on affidavits;
- (d) requisitioning any public record from any court or office;
- (e) issuing commission for examination of witnesses.

13. Protection of action taken in good faith.—(1) No suit, prosecution or other legal proceeding shall lie against any person for anything which is in good faith done or intended to be done in pursuance of this Act or any rule or notification made or issued thereunder.

(2) No suit or other legal proceeding shall lie against the Central Government, the competent authority or any State Government, or corporation for any damage, loss or injury caused or likely to be caused by anything which is in good faith done or intended to be done in pursuance of this Act or any rule or notification made or issued there under.

14. Bar of jurisdiction of civil courts.—Save as otherwise expressly provided in this Act, no civil court shall have jurisdiction in respect of any matter which the competent authority is empowered by or under this Act to determine and no injunction shall be granted by any court or other authority in respect of any action taken or proposed to be taken in pursuance of any power conferred by or under this Act.

¹[**15. Penalty.**—(1) Whoever wilfully obstructs any person in doing any of the acts authorised by section 4 or section 7 or section 8 or wilfully fills up, destroys, damages or displaces any trench or mark made under section 4 or wilfully does any act prohibited under section 9, shall be punishable with imprisonment for a term which may extend to six months or with fine or with both.

(2) Whoever wilfully makes or causes to make any unauthorised connection with or removes, destroys, damages or displaces any pipeline laid under section 7, or wilfully inserts any device to extract petroleum product or minerals from such pipeline, or wilfully disrupts supplies being made through the pipeline, shall be punishable with rigorous imprisonment for a term which may extend to ten years and shall also be liable to fine.

(3) If any person convicted of an offence under sub-section (2) is again convicted of an offence under the same provision, he shall be punishable with rigorous imprisonment for the second and for every subsequent offence for a term which shall not be less than three years but which may extend to ten years:

Provided that the court may, for any adequate and special reasons to be mentioned in the judgment, impose a sentence of imprisonment for a term of less than three years.

1. Subs. by Act 9 of 2012, s. 2, for sections 15 and 16 (w.e.f. 3-2-1977).

(4) Whoever, with the intent to cause or knowing that he is likely to cause damage to or destruction of any pipeline laid under section 7, causes by fire, explosive substance or otherwise damage to the pipeline being used for transportation of petroleum products, crude oil or gas with the intent to commit sabotage or with the knowledge that such act is so imminently dangerous that it may in all probability cause death of any person or such bodily injury likely to cause death of any person, shall be punishable with rigorous imprisonment which shall not be less than ten years but may extend to imprisonment for life or death.

16. Certain offences to be cognizable.—Notwithstanding anything contained in the Code of Criminal Procedure, 1973 (2 of 1974), an offence falling under sub-sections (2), (3) and (4) of section 15 shall be deemed to be cognizable and non-bailable within the meaning of that Code.

16A. Burden of proof in certain cases.—Where any petroleum product together with any tool, vehicle or any item used in committing any such offence under sub-section (2) or sub-section (4) of section 15 are seized under this Act in the reasonable belief that such petroleum product has been stolen from the pipeline laid under section 7, the burden of proving that they are not stolen property shall be, in case where such seizure is made from the possession of any person,—

(i) on the person from whose possession the property was seized, and

(ii) on the person who claims to be the owner thereof, if any person other than the person from whose possession the stolen property was seized.

16B. Presumption regarding property.—When any proceeding taken under this Act, or in consequence of anything done under this Act, a question arises as to whether any petroleum product is the property of the corporation, the Court shall presume, unless the contrary is shown, that such petroleum product belongs to the corporation.

16C. Provisions as to bail.—(1) Notwithstanding anything contained in the Code of Criminal Procedure, 1973 (2 of 1974), no person accused of an offence punishable under sub-section (4) of section 15 shall, if in custody, be released on bail or on his own bond unless—

(a) the Public Prosecutor has been given an opportunity to oppose the application for such release; and

(b) where the Public Prosecutor opposes the application, the court is satisfied that there are reasonable grounds for believing that he is not guilty of such offence and that he is not likely to commit any offence while on bail.

(2) The limitations on granting of bail specified in sub-section (1) are in addition to the limitations under the Code of Criminal Procedure, 1973 (2 of 1974) or any other law for the time being in force on granting of bail.

(3) Nothing contained in this section shall be deemed to affect the special powers of the High Court regarding bail under section 439 of the Code of Criminal Procedure, 1973 (2 of 1974).

16D. Section 438 of the Code of Criminal Procedure, 1973 not to apply.—Nothing in section 438 of the Code of Criminal Procedure, 1973 (2 of 1974) shall apply in relation to any case involving the arrest of any person on an accusation of having committed an offence punishable under sub-section (4) of section 15.]

17. Power to make rules.—(1) The Central Government may, by notification in the Official Gazette, make rules for carrying out the ¹[provisions] of this Act.

1. Subs. by Act 13 of 1977, s. 10, for “purposes” (w.e.f. 3-2-1977).

(2) In particulars and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:—

(a) the places at which and the manner in which the substance of the notification may be published under sub-section (3) of section 3;

(b) the time within which and the manner in which the amount of compensation may be deposited under sub-section (1) of section 11.

(3) Every rule made under this Act shall be laid as soon as may be after it is made before each Houses of Parliament while it is in session for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if ¹[before the expiry of the session immediately following the session or the successive sessions aforesaid], both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so however that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule .

18. Application of other laws not barred.—The provisions of this Act shall be in addition to and not in derogation of any other law for the time being in force relating to acquisition of land.

1. Subs. by Act 13 of 1977, s. 10, for “before the expiry of the session in which it is so laid or the successive sessions aforesaid” (w.e.f. 3-2-1977).

MINISTRY OF PETROLEUM AND NATURAL GAS**NOTIFICATION**

New Delhi, the 30th July, 2020

S. O. 2584(E).— In pursuance of clause (a) of Section 2 of the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 (50 of 1962), (hereinafter called the said Act), the Government of India hereby authorizes Shri Bhawani Prasad Sharma, ACS, Secretary, Bodoland Territorial Council vice Smt. Subhalaxmi Deka, ACS, Joint Secretary, Land Revenue and Disaster Management Department, Bodoland Territorial Council, Kokrajhar to perform the functions of Competent Authority on additional charge basis under the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 for Barauni – Guwahati Natural Gas Pipeline (BGPL) Project as an integral part of Jagdishpur-Haldia & Bokaro-Dhamra Natural Gas Pipeline (JHBDPL) Project of GAIL (India) Limited for the areas falling under District - Kokrajhar, Chirang and Baksa in the Bodoland Territorial Council, Kokrajhar.

2. This notification will be effective from the date of its issue.

[F. No. L-14014/101/2017-GP-II]

RAJ KISHORE, Under Secy.

MINISTRY OF PETROLEUM AND NATURAL GAS**NOTIFICATION**

New Delhi, the 14th August, 2020

S.O. 2817(E).—In pursuance of clause (a) of section 2 of the Petroleum and Minerals Pipelines (Acquisition of Right of user in Land) Act, 1962 (50 of 1962), the Central Government hereby Authorizes the person mentioned in column (2) of the Schedule given below to perform the functions of the Competent Authority under the said Act, in respect of the areas mentioned in column (3) of the said Schedule namely :-

SCHEDULE

Sl No.	Name of Pipeline	Designation and Address of the Authority	Area of Jurisdiction
	(1)	(2)	(3)
1	OIL AND NATURAL GAS CORPORATION LTD. Onshore Oil & Gas and Water Pipeline for Drilling Well Connectivity, New Installation, Expansion & Revamping of existing installation in Western Region of Gujarat (CAMBAY Asset)	Shri. Vinodbhai P Patel, Competent Authority and Retd. Additional Collector M/s. Oil & Natural Gas Corporation Ltd. Office of the Asset Manager, Cambay Asset P.O. Kansari, Khambhat, Anand – 388630 (Gujarat)	Gujarat State

2. This notification will be effective from the date of its issue.

[F. No. Expl-11032(11)/37/2020-EXPL-I-PNG]

KULDEEP KUMAR, Under Secy.

MINISTRY OF PETROLEUM AND NATURAL GAS**NOTIFICATION**

New Delhi, the 13th October, 2020

S.O. 3580(E).—In pursuance of clause (a) of Section 2 of the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 (50 of 1962), (hereinafter called the said Act), the Government of India hereby authorizes Shri V. Prabhakar Reddy, Special Deputy Collector, Government of Andhra Pradesh vice Shri N.C. Subrahmanyam, Special Deputy Collector, Government of Andhra Pradesh to perform the functions of Competent Authority under the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 for Ennore – Thiruvallur – Bengaluru – Puducherry – Nagapattinam – Madurai – Tuticorin Pipeline Project of M/s. Indian Oil Corporation Limited in the State of Andhra Pradesh.

2. This notification will be effective from the date of its issue.

[F. No. L-14014/77/2018-GP-II]

RAJ KISHORE, Under Secy.

MINISTRY OF PETROLEUM AND NATURAL GAS**NOTIFICATION**

New Delhi, the 23rd October, 2020

S.O. 3802(E).—In pursuance of clause (a) of Section 2 of the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 (50 of 1962), the Central Government hereby authorizes to Mr. A. Thanikachalam, District Supply and Consumer Protection & Revenue Divisional Officer on deputation to Bharat Petroleum Corp Ltd. (BPCL) to perform the functions of Competent Authority(s) on additional charge basis in place of existing Competent Authority Sh.Bhasyam T notified *vide* Gazette of India Notification S.O. No. 1654 dt. 05th September 2019 in the State of Tamil Nadu for Irugur Devangonhi pipeline project of M/s Bharat Petroleum Corporation Ltd. under the said Act.

This notification will be effective from the date of its issue.

[F.No. R-11025(15)/6/2018-OR-I/E-27006]

P. SOMAKUMAR, Under Secy.

MINISTRY OF PETROLEUM AND NATURAL GAS**NOTIFICATION**

New Delhi, 19th November, 2020

S.O.4174(E).—In pursuance of clause (a) of Section (2) of the Petroleum and Minerals Pipeline (Acquisition of Right of User in Land) Act 1962 (50 of 1962) the Central Government hereby authorizes the authority mentioned in column (1) of the schedule given below to perform the functions of Competent Authority under the said Act for expansion of pipelines by Oil India Limited, Numaligarh to Siliguri in respect of the areas specified in column (2) for the said schedule.

SCHEDULE

Name and Address of Authority	Area of Jurisdiction
1	2
Shri Kanak Sen Das Senior Manager (Land), Pipeline Department, Oil India Limited, Narengi, Guwahati-781171	Areas falling in Assam: Golaghat, Nagaon, Morigaon, East Kamrup, Kamrup (Metro), Kamrup (Rural), Nalbari, <u>Barpeta, Bongaigaon, Chirang, Kokrajhar District</u> Areas falling in west Bengal: Alipurduar, Cooch Bihar, Jalpaiguri, Darjeeling District.

[F. No. Expl-11032(11)/31/2020-Expl-1-PNG]

KULDEEP KUMAR, Under Secy.

MINISTRY OF PETROLEUM AND NATURAL GAS**NOTIFICATION**

New Delhi, the 10th November, 2020

S.O. 4069(E).—In pursuance of clause (a) of Section 2 of the Petroleum and Mineral Pipelines (Acquisition of Right of User in Land) Act, 1962 (50 of 1962), the Central Government hereby makes the following amendment in the notification of the Government of India, in the Ministry of Petroleum and Natural Gas, S. O. 3787(E) dated 16-10-2019, published in Gazette of India on 22-10-2019 namely:-

In the said notification, in the schedule in column 1, for the words “Shri. K.Karthikeyan, Deputy Collector, Government of Tamilnadu as officer on deputation to Hindustan Petroleum Corporation Limited to perform the functions of Competent Authority” for VDPL Project under the said Act within the territory of state of Tamil Nadu “the words “Revenue Divisional Officer, Krishnagiri, as officer on deputation to Hindustan Petroleum Corporation Limited to perform the functions of Competent Authority on additional charge basis for VDPL Project under the said Act within the territory of state of Tamil Nadu” shall be substituted.

This notification will be effective from the date of Issue.

[F. No. R-11025(15)/4/2018-OR-I/E/25410]

P. SOMAKUMAR, Under Secy.

MINISTRY OF PETROLEUM AND NATURAL GAS**NOTIFICATION**

New Delhi, the 10th November, 2020

S.O. 4069(E).—In pursuance of clause (a) of Section 2 of the Petroleum and Mineral Pipelines (Acquisition of Right of User in Land) Act, 1962 (50 of 1962), the Central Government hereby makes the following amendment in the notification of the Government of India, in the Ministry of Petroleum and Natural Gas, S. O. 3787(E) dated 16-10-2019, published in Gazette of India on 22-10-2019 namely:-

In the said notification, in the schedule in column 1, for the words “Shri. K.Karthikeyan, Deputy Collector, Government of Tamilnadu as officer on deputation to Hindustan Petroleum Corporation Limited to perform the functions of Competent Authority” for VDPL Project under the said Act within the territory of state of Tamil Nadu “the words “Revenue Divisional Officer, Krishnagiri, as officer on deputation to Hindustan Petroleum Corporation Limited to perform the functions of Competent Authority on additional charge basis for VDPL Project under the said Act within the territory of state of Tamil Nadu” shall be substituted.

This notification will be effective from the date of Issue.

[F. No. R-11025(15)/4/2018-OR-I/E/25410]

P. SOMAKUMAR, Under Secy.

MINISTRY OF PETROLEUM AND NATURAL GAS**NOTIFICATION**

New Delhi, the 7th December, 2020

S.O. 4512(E).—In pursuance of clause (a) of Section 2 of the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 (50 of 1962), (hereinafter called the said Act), the Government of India hereby authorizes Shri Mukta Nath Saikia, ACS (Retired), Government of Assam, to perform the functions of Competent Authority under the Petroleum and Minerals Pipeline (Acquisition of Right of User in land) Act, 1962 for North-East Natural Gas Pipelines Grid Project of M/s. Indradhanush Gas Grid Limited (IGGL) in the state of Assam.

2. This notification will be effective from the date of its issue

[F. No. L-14014/161/2018-GP-II]

RAJ KISHORE, Under Secy.

MINISTRY OF PETROLEUM AND NATURAL GAS**NOTIFICATION**

New Delhi, the 22nd December, 2020

S.O. 4673(E).—In pursuance of clause (a) of Section 2 of the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 (50 of 1962), (hereinafter called the said Act), the Government of India hereby authorizes Sh. Vivek Kumar Raghuwanshi, Additional Collector, Guna, Government of Madhya Pradesh vice Shri Umesh Prakash Shukla, Joint Collector, Morena, Government of Madhya Pradesh to perform the functions of Competent Authority on additional charge basis under the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 for all Natural Gas Pipeline Projects of M/s GAIL (India) Limited in the State of Madhya Pradesh.

2. This notification will be effective from the date of its issue.

[F. No. L-14014/71/2018-GP-II]

RAJ KISHORE, Under Secy.

MINISTRY OF PETROLEUM AND NATURAL GAS**NOTIFICATION**

New Delhi, the 7th January, 2021

S.O. 67(E).—In pursuance of clause (a) of section 2 of the Petroleum Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 (50 of 1962) and in modification of Notification of the Government of India in Ministry of Petroleum and Natural Gas S.O. No. 2761(E) dated the 29th July 2019, the Central Government hereby authorizes Shri M. K. Ramesh, Special Land Acquisition Officer, Government of Karnataka to perform the functions of Competent Authority in the State of Karnataka under the said Act for laying of Pipelines for Hassan Cherlapalli LPG Pipeline (HCPL) by M/s Hindustan Petroleum Corporation limited.

This is applicable from the date of notification.

[F. No. R-12030(27)/2/2019-OR-I/E-30930]

P. SOMAKUMAR, Under Secy.

MINISTRY OF PETROLEUM AND NATURAL GAS**NOTIFICATION**

New Delhi, the 15th January, 2021

S.O. 307(E).—In pursuance of clause (a) of Section 2 of the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 (50 of 1962), (hereinafter called the said Act), the Government of India hereby authorizes Shri H.R. Kelaiya, G.A.S. to perform the functions of Competent Authority on deputation basis under the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 for Dahej – Nagothane Ethane Pipeline of M/s. Reliance Ethane Pipeline Limited in the State of Gujarat.

2. Earlier notified Competent Authority for M/s. Reliance Gas Pipelines Limited in the State of Gujarat, Shri H.R. Kalaiya, GAS vide S.O. 2291(E) dated 08.09.2014 published in the Extraordinary Gazette of India dated 09.09.2014 stands de-notified.
3. This notification will be effective from the date of its issue.

(F. No. L-14014/34/2014-GP-II)

RAJ KISHORE, Under Secy.

MINISTRY OF PETROLEUM AND NATURAL GAS**NOTIFICATION**

New Delhi, the 22nd January, 2021

S.O. 350(E).—In pursuance of clause (a) of Section 2 of the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 (50 of 1962), (hereinafter called the said Act), the Government of India hereby authorizes Shri Santosh Kumar Mishra, Tehsildar (Retired), Odisha Administrative Service to perform the functions of Competent Authority under the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 for all natural gas pipelines M/s. GAIL (India) Limited in the State of Odisha.

2. Earlier notified Competent Authority(s) for M/s. GAIL (India) Limited in the State of Odisha, Shri Binod Kumar Panda, Additional Secretary (Retired), Government of Odisha *vide* S.O. 802(E) dated 06.02.2019 published in the Extraordinary Gazette of India dated 12.02.2019 and Shri Santosh Kumar Mishra, Tehsildar (Retired), Odisha Administrative Service *vide* S.O. 4240(E) dated 23.11.2020 published in the Extraordinary Gazette of India dated 26.11.2020 stands de-notified.

3. This notification will be effective from the date of its issue.

[F. No. L-14014/36/2016-GP- II]

RAJ KISHORE, Under Secy.

MINISTRY OF PETROLEUM AND NATURAL GAS**NOTIFICATION**

New Delhi, the 15th January, 2021

S.O. 307(E).—In pursuance of clause (a) of Section 2 of the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 (50 of 1962), (hereinafter called the said Act), the Government of India hereby authorizes Shri H.R. Kelaiya, G.A.S. to perform the functions of Competent Authority on deputation basis under the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 for Dahej – Nagothane Ethane Pipeline of M/s. Reliance Ethane Pipeline Limited in the State of Gujarat.

2. Earlier notified Competent Authority for M/s. Reliance Gas Pipelines Limited in the State of Gujarat, Shri H.R. Kalaiya, GAS vide S.O. 2291(E) dated 08.09.2014 published in the Extraordinary Gazette of India dated 09.09.2014 stands de-notified.
3. This notification will be effective from the date of its issue.

(F. No. L-14014/34/2014-GP-II)

RAJ KISHORE, Under Secy.

48	00	14	51
97	00	06	68
93	00	14	67
92	00	08	60
122	00	12	29
123	00	00	20
90	00	09	36
89	00	09	39
88	00	03	90
87	00	06	81
86	00	06	71
136	00	03	65
137	00	00	21
148	00	06	24
147	00	27	52
146	00	13	80
145	00	00	20
151	00	02	51
161	00	09	22
162	00	03	80
160	00	22	53
159	00	14	69
154	00	13	17

[फा. सं. एल -14014/30/2019-जीपी-II]

राज किशोर, अवर सचिव

MINISTRY OF PETROLEUM AND NATURAL GAS**NOTIFICATION**

New Delhi, the 21st January, 2021

S.O. 340(E).— Whereas by notification of the Government of India in the Ministry of Petroleum and Natural Gas S.O.No. 1457(E) dated the 22.03.2019, issued under sub-section (1) of section 3 of the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 (50 of 1962), (hereinafter referred to as the said Act), published in the Extra Ordinary Gazette of India dated the 28.03.2019, the Government of India declared its intention to acquire the Right of User in the land specified in the Schedule appended to that notification for the purpose of laying pipeline for transportation of Natural Gas through Guwahati-Numaligarh Gas Pipeline in the state of Assam by Indradhanush Gas Grid Limited (IGGL).

And whereas copies of the said Extraordinary Gazette notification were made available to the public.

And whereas the objections received from the public to the laying of the pipeline have been considered and disposed by the Competent Authority.

And whereas the Competent Authority has, under sub-section (1) of section 6 of the said Act submitted its report to the Government of India.

And whereas the Government of India after considering the said report and on being satisfied that the said land is required for laying the pipeline, has decided to acquire right of user therein;

Now, therefore, in exercise of the powers conferred by sub-section (1) of the section 6 of the said Act, the Government of India hereby declares that the right of user in the land specified in the Schedule appended to this notification is hereby acquired for laying the pipeline;

And further, in exercise of the powers conferred by sub-section (4) of section 6 of the said Act, the Government of India hereby directs that the Right of User in the land for laying the pipeline shall, instead of vesting in Government of India, vest, on this date of the publication of the declaration, in the Indradhanush Gas Grid Limited (IGGL), free from all encumbrances.

SCHEDULE

District : Udalguri

State: Assam

Circle	Mouza	Name of Village	Dag No.	Area		
				Hectare	Are	Square Metre
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Kalaigaon	Shyamabari	Kacharipara	246	00	03	33
			247	00	01	14
			248	00	00	81
			242	00	25	40
			241	00	08	29
			231	00	03	85
			232	00	09	24
			233	00	01	77
			198	00	10	18
			190	00	05	42
			71	00	02	40
			195	00	05	25
			194	00	08	47
			166	00	08	48
			168	00	08	53
			144	00	25	13
			108	00	06	06
			143	00	00	20
			109	00	04	68
			107	00	05	36
			110	00	19	88

			105	00	00	20
			111	00	04	12
			112	00	01	71
			63	00	20	75
			113	00	14	37
			62	00	01	31
			61	00	02	86
			40	00	06	83
			60	00	01	93
			57	00	15	83
			58	00	07	52
			53	00	04	39
			52	00	06	36
			17	00	11	87
			12	00	06	93
			13	00	07	96
			08	00	14	34
			06	00	18	14
			385	00	05	75
			05	00	07	97
Kalaigaon	Shyamabari	Bhakatpara	134	00	15	88
			135	00	00	45
			140	00	10	23
			151	00	12	65
			151/668	00	06	30
			149/669	00	06	21
			149	00	01	72
			221	00	19	79
			222	00	03	12
			338	00	05	39
			339	00	23	17
			359	00	10	93
			360	00	11	63
			358	00	05	18
			82	00	07	03
			78	00	08	47
			75	00	09	18
			74	00	04	69
			69	00	17	31

			21	00	11	49
			19	00	00	20
			18	00	08	16
			16	00	09	39
			15	00	00	44
			14	00	01	47
			12	00	04	37
			13	00	28	49
Kalaigaon	Shyamabari	No-2 Jhargaon	308	00	00	87
			313	00	12	82
			314	00	08	65
			315	00	18	43
			316	00	05	91
			317	00	06	01
			272	00	09	98
			192	00	13	82
			193	00	08	42
			194	00	15	24
			195	00	13	88
			196	00	01	76
			150	00	08	74
			132	00	17	18
			133	00	15	93
			131	00	14	24
			130	00	07	61
			129	00	03	72
			134	00	10	95
			119	00	03	51
			06	00	13	25
			17	00	25	83
			18	00	01	93
			20	00	04	15
			21	00	02	97
			22	00	05	65
			23	00	04	57
			24	00	04	12
			25	00	02	87
			26	00	01	56
			27	00	06	70
Kalaigaon	Shyamabari	Teteligor	89	00	09	13
			85	00	12	60
			46	00	12	99
			44	00	27	17
Kalaigaon	Shyamabari	Kalitapara	157	00	12	50
			168	00	16	93
			171	00	11	72

148	00	04	67
147	00	13	68
146	00	10	11
172	00	05	35
216	00	01	61
215	00	26	88
218	00	00	20
203	00	31	01
211	00	21	24
204	00	00	45
206	00	09	96
410	00	08	12
411	00	04	38
412	00	01	03
409	00	22	71
408	00	01	59
414	00	18	01
416	00	00	33
418	00	08	17

SCHEDULE

District : Udalguri

State: Assam

Circle	Mouza	Name of Village	Dag No.	Area		
				Hectare	Are	Square Metre
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Udalguri	Pub-Dalgaon	Chengelimara	172	00	19	75
			168	00	00	20
			171	00	00	20
			169	00	22	13
			155	00	06	37
			159	00	16	24
			129	00	54	51
			126	00	18	24
			122	00	21	51
			110	00	10	79
			106	00	02	44
Udalguri	Pub-Dalgaon	Karaibari	67	00	22	58
			68	00	05	30
			126	00	02	12
			71	00	13	84
			72	00	52	99

			75	00	11	41
			76	00	18	69
			85	00	07	09
			88	00	27	43
			89	00	00	57
			104	00	05	65
			103	00	07	38
			110	00	07	92
			109	00	00	24
			111	00	16	62
			113	00	08	03
Udalguri	Pub-Dalgaon	Bholabari	223	00	14	69
			222	00	12	81
			110	00	02	17
			111	00	13	19
			115	00	15	71
			116	00	21	19
			124	00	12	63
			125	00	21	96
			129	00	23	54
			210	00	11	91
			133	00	24	81
			134	00	17	39
			135	00	08	50
			137	00	03	30
			138	00	04	15
			139	00	02	17
			273	00	05	25
			140	00	09	32
			141	00	14	58
			142	00	03	91
			143	00	03	71
			144	00	03	98
			148	00	11	63
			149	00	08	01
			150	00	12	81
			191	00	14	61
			190	00	03	89
			189	00	02	09

			184	00	05	90
			183	00	10	56
			173	00	19	41
			172	00	17	99
Udalguri	Pub-Dalgaon	Bijalibari	38	00	18	83
			36	00	23	90
			31	00	14	90
			32	00	12	33
			309	00	09	05
			310	00	02	26
			308	00	13	86
			318	00	08	96
			341	00	21	96
			345	00	00	90
			342	00	26	20

SCHEDULE

District : Udalguri

State: Assam

Circle	Mouza	Name of Village	Dag No.	Area		
				Hectare	Are	Square Metre
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Majbat	Orang	Majar Chuba	73	00	00	20
			71	00	27	09
			70	00	03	05
			11	00	06	61
			10	00	06	22
			08	00	13	04
			09	00	11	55
			07	00	02	49
			06	00	11	83
			210	00	11	38
Majbat	Orang	Uttar Chuba	213	00	02	02
			221	00	09	17
			112	00	10	86
			89	00	09	24
			126	00	03	13
Majbat	Orang	Dhopguri	276	00	02	56
			123	00	15	30
			118	00	23	90

			24	00	20	23
			28	00	04	32
			29	00	00	54
			30	00	17	89
			31	00	01	31
			35	00	08	80
			34	00	01	52
			45	00	11	95
			42	00	09	62
			52	00	07	67
			57	00	21	59
			63	00	00	42
			62	00	09	74
			58	00	01	11
			61	00	12	02
			66	00	00	51
			67	00	13	24
Majbat	Orang	Ulubari	399	00	14	24
			398	00	09	96
			400	00	07	17
			402	00	09	53
			403	00	07	14
			416	00	00	20
			423	00	13	81
			422	00	09	20
Majbat	Orang	Raumari	328	00	00	94
			374	00	00	88
			329	00	11	36
			330	00	06	67
			332	00	11	97
			331	00	05	37
			333	00	12	19
			335	00	18	42
			336	00	21	09
			362	00	03	34
			342	00	09	12
			352	00	08	65
			343	00	07	86
			351	00	38	90
			345	00	08	57

Majbat	Borsala	Kacharisongaon	46	00	11	59
			47	00	02	27
			48	00	14	51
			97	00	06	68
			93	00	14	67
			92	00	08	60
			122	00	12	29
			123	00	00	20
			90	00	09	36
			89	00	09	39
			88	00	03	90
			87	00	06	81
			86	00	06	71
			136	00	03	65
			137	00	00	21
			148	00	06	24
			147	00	27	52
			146	00	13	80
			145	00	00	20
			151	00	02	51
			161	00	09	22
			162	00	03	80
			160	00	22	53
			159	00	14	69
			154	00	13	17

[F. No. L-14014/30/2019-GP-II]

RAJ KISHORE, Under Secy.

201	00	08	87
202	00	16	00
203	00	03	31
204	00	13	65
346	00	18	59
347	00	07	05
348	00	23	81
351	00	22	67
352	00	09	04
376	00	14	08
377	00	00	64
394	00	16	24
395	00	23	71
401	00	24	26
400	00	18	96
475	00	29	23
480	00	00	57
481	00	01	33
474	00	28	48
482	00	00	59
473	00	09	99
472	00	28	81
471	00	11	40
469	00	01	83
470	00	10	99
493	00	14	08
497	00	12	90

[फा. सं. एल-14014/83/2019-जीपी-II]

राज किशोर, अवर सचिव

MINISTRY OF PETROLEUM AND NATURAL GAS NOTIFICATION

New Delhi, the 20th January, 2021

S.O. 348(E).—Whereas by notification of the Government of India in the Ministry of Petroleum and Natural Gas S.O.No.2865(E) dated the 02.08.2019, issued under sub-section (1) of section 3 of the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 (50 of 1962), (hereinafter referred to as the said Act), published in the Extra Ordinary Gazette of India dated the 08.08.2019, the Government of India declared its intention to acquire the Right of User in the land specified in the Schedule appended to that notification for the purpose of laying pipeline for transportation of Natural Gas through Guwahati - Shillong - Silchar - Panisagar Section of North - East Natural Gas Pipeline in the State of Assam by Indradhanush Gas Grid Limited (IGGL).

And whereas copies of the said Extraordinary Gazette notification were made available to the public.

And whereas the objections received from the public to the laying of the pipeline have been considered and disposed by the Competent Authority.

And whereas the Competent Authority has, under sub-section (1) of section 6 of the said Act submitted its report to the Government of India.

And whereas the Government of India after considering the said report and on being satisfied that the said land is required for laying the pipeline, has decided to acquire right of user therein;

Now, therefore, in exercise of the powers conferred by sub-section (1) of the section 6 of the said Act, the Government of India hereby declares that the right of user in the land specified in the Schedule appended to this notification is hereby acquired for laying the pipeline;

And further, in exercise of the powers conferred by sub-section (4) of section 6 of the said Act, the Government of India hereby directs that the Right of User in the land for laying the pipeline shall, instead of vesting in Government of India, vest, on this date of the publication of the declaration, in the Indradhanush Gas Grid Limited (IGGL), free from all encumbrances.

SCHEDULE						
District : Kamrup(Metro)		Sub Division : Guwahati		State : Assam		
Circle	Tahsil	Name of the Village/ Mouza	Survey No.	Area		
				Hectare	Are	Sq.mtr.
1	2	3	4	5	6	7
Chandarpur	Chandarpur	Barchapahi	109	00	04	93
			132	00	05	17
			131	00	07	25
Chandarpur	Chandarpur	Tatimara	526	00	02	53
			427	00	05	48
			422	00	17	40
			467	00	09	51
			468	00	19	87
			471	00	23	00
			402	00	10	11
Chandarpur	Chandarpur	Thakurkuchi No.2	95	00	08	12
			96	00	06	96
			97	00	07	70
Chandarpur	Chandarpur	Thakurkuchi	4	00	06	80
			5	00	02	03
			2	00	00	80
			6	00	09	53
			7	00	08	62
			9	00	02	28
			76	00	07	37
			11	00	06	20
			12	00	03	54
			73	00	12	00
			74	00	02	82
			71	00	31	27
			22	00	06	31
			46	00	07	09
			34	00	07	71
			44	00	06	92
			48	00	04	54
			49	00	12	66
			50	00	20	57

			51	00	00	51
			40	00	02	72
			55	00	01	31
			53	00	21	31
Sonapur	Sonapur	Kachutali Pathar	12	00	11	78
			128	00	18	11
			16	00	04	03
			17	00	12	36
			18	00	08	95
			34	00	07	12
			36	00	00	20
			38	00	00	89
			40	00	12	10
			42	00	07	92
			44	00	08	65
			46	00	07	78
			47	00	07	63
			64	00	11	07
			65	00	04	33
			81	00	09	02
			306	00	06	49
			308	00	07	13
			315	00	15	38
			120	00	15	04
			121	00	04	86
			162	00	05	42
			163	00	15	29
			165	00	16	00
			166	00	04	02
			169	00	05	33
			170	00	06	77
			189	00	08	89
			711	00	04	06
			188	00	11	16
			718	00	03	00
			185	00	24	31
			305	00	06	74
			179	00	04	94
			244	00	01	02
			695	00	13	24
			251	00	24	52
			249	00	04	02
			252	00	17	53
			254	00	05	47
			715	00	08	63
			255	00	09	19
			256	00	08	26
			298	00	16	82
			299	00	02	36

			300	00	02	02
			383	00	01	45
			414	00	12	15
			416	00	04	42
			418	00	08	32
			419	00	17	09
			433	00	12	35
			434	00	15	34
			496	00	05	05
			497	00	17	39
			492	00	03	73
			688	00	00	48
			491	00	06	83
			504	00	09	34
			505	00	10	97
			728	00	12	17
			729	00	11	14
			526	00	06	56
			696	00	01	17
			534	00	11	66
			684	00	03	32
			533	00	19	02
			572	00	08	97
			571	00	03	79
			570	00	11	88
			733	00	01	65
			594	00	07	41
			595	00	09	28
			592	00	20	09
			632	00	14	73
			631	00	09	15
			630	00	13	95
			627	00	07	07
			699	00	01	25
			700	00	04	25
Sonapur	Sonapur	Sonapur Pathar	17	00	08	74
			18	00	00	71
			64	00	06	46
			63	00	18	08
			60	00	29	44
			59	00	05	50
			58	00	05	96
			57	00	03	67
			99	00	12	97
			98	00	12	44
			96	00	14	22
			88	00	17	50
			90	00	18	98
			93	00	03	65

			91	00	03	27
			92	00	14	22
			138	00	08	91
			132	00	00	50
			133	00	00	88
			137	00	08	33
			135	00	12	55
			168	00	15	73
			248	00	20	13
			247	00	20	40
			245	00	07	26
			244	00	21	81
			213	00	03	14
			212	00	11	36
			216	00	17	54
			387	00	13	06
			220	00	02	55
			221	00	10	34
			226	00	05	85
			225	00	23	96
			224	00	01	31
Sonapur	Sonapur	Dikchak	4	00	10	00
			3	00	05	12
			5	00	00	24
			7	00	07	16
			8	00	20	30
			2	00	07	08
			1	00	01	22
Sonapur	Sonapur	Dhamara Pathar	322	00	05	17
			324	00	05	50
			333	00	24	80
			334	00	11	30
			318	00	00	21
			335	00	27	84
			337	00	05	57
			336	00	06	91
			139	00	04	03
			144	00	15	16
			150	00	12	23
			149	00	12	70
			146	00	17	60
			148	00	08	12
			147	00	07	88
			369	00	18	84
Sonapur	Sonapur	Loflong	547	00	00	20
			545	00	05	38

			546	00	00	64
			544	00	13	62
			541	00	20	33
			540	00	11	85
			539	00	09	05
			441	00	10	69
			442	00	02	68
			443	00	26	62
			449	00	07	99
			448	00	01	83
			447	00	10	70
			507	00	19	64
			508	00	25	72
			506	00	00	65
			505	00	04	94
			504	00	31	69
			500	00	09	63
Sonapur	Sonapur	Luri Gaon	6	00	05	75
			9	00	03	86
			8	00	07	64
			20	00	13	84
			18	00	11	60
			17	00	13	32
			67	00	10	99
			70	00	16	93
			71	00	08	11
			73	00	10	84
			74	00	03	99
			179	00	00	20
			182	00	31	04
			184	00	18	17
			181	00	00	20
			186	00	06	33
			187	00	13	32
			190	00	06	71
			191	00	17	18
			192	00	14	66
			194	00	06	70
			195	00	06	59
		NALA (198)		00	02	40
			196	00	05	94
			197	00	05	02
			201	00	08	87
			202	00	16	00
			203	00	03	31
			204	00	13	65
			346	00	18	59
			347	00	07	05
			348	00	23	81

351	00	22	67
352	00	09	04
376	00	14	08
377	00	00	64
394	00	16	24
395	00	23	71
401	00	24	26
400	00	18	96
475	00	29	23
480	00	00	57
481	00	01	33
474	00	28	48
482	00	00	59
473	00	09	99
472	00	28	81
471	00	11	40
469	00	01	83
470	00	10	99
493	00	14	08
497	00	12	90

[F. No. L-14014/83/2019-GP-II]

RAJ KISHORE, Under Secy.

MINISTRY OF PETROLEUM AND NATURAL GAS**NOTIFICATION**

New Delhi, the 22nd January, 2021

S.O. 350(E).—In pursuance of clause (a) of Section 2 of the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 (50 of 1962), (hereinafter called the said Act), the Government of India hereby authorizes Shri Santosh Kumar Mishra, Tehsildar (Retired), Odisha Administrative Service to perform the functions of Competent Authority under the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 for all natural gas pipelines M/s. GAIL (India) Limited in the State of Odisha.

2. Earlier notified Competent Authority(s) for M/s. GAIL (India) Limited in the State of Odisha, Shri Binod Kumar Panda, Additional Secretary (Retired), Government of Odisha *vide* S.O. 802(E) dated 06.02.2019 published in the Extraordinary Gazette of India dated 12.02.2019 and Shri Santosh Kumar Mishra, Tehsildar (Retired), Odisha Administrative Service *vide* S.O. 4240(E) dated 23.11.2020 published in the Extraordinary Gazette of India dated 26.11.2020 stands de-notified.

3. This notification will be effective from the date of its issue.

[F. No. L-14014/36/2016-GP- II]

RAJ KISHORE, Under Secy.

MINISTRY OF PETROLEUM AND NATURAL GAS**NOTIFICATION**

New Delhi, the 27th January, 2021

S.O. 400(E).—In pursuance of clause (a) of Section 2 of the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 (50 of 1962), (hereinafter called the said Act), the Government of India hereby authorizes Shri M. Gunaseelan, Tehsildar, Vellore, Government of Tamil Nadu vice Shri Thiru P. Gunasekaran, Revenue Divisional Officer, Hosur, Government of Tamil Nadu to perform the functions of Competent Authority on deputation basis under the petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 for all natural Gas Pipeline Projects of M/s Gail (India) Limited in the State of Tamil Nadu.

2. This notification will be effective from the date of its issue.

[F. No. L-14014/21/2016-GP-II]

RAJ KISHORE, Under Secy.

MINISTRY OF PETROLEUM AND NATURAL GAS

NOTIFICATION

New Delhi, the 24th February, 2021

S.O. 941(E).—In pursuance of clause (a) of section 2 of the Petroleum and Minerals Pipelines (Acquisition of Right of user in Land) Act, 1962 (50 of 1962), the Central Government hereby Authorizes the person mentioned in column (2) of the Schedule given below to perform the functions of the Competent Authority under the said Act, in respect of the areas mentioned in column (3) of the said Schedule namely :-

SCHEDULE

Sl. No.	Name of Pipeline	Designation and Address of the Authority	Area of Jurisdiction
	(1)	(2)	(3)
1	OIL AND NATURAL GAS CORPORATION LTD. Onshore Oil & Gas and Water Pipeline for Drilling Well Connectivity, New Installation, Expansion & Revamping of existing installation in Gujarat (Mehsana Asset)	Shri. Sanjay K Patani, Additional Collector (Retired) M/s. Oil & Natural Gas Corporation Ltd. Office of the Asset Manager, Mehsana Asset KDM Bhavan, Palavasana, Mehsana – 384 003 (Gujarat)	Gujarat State

2. This notification will be effective from the date of its issue.

[F.No. Expl-11032(11)/22/2021-EXPL-I-PNG]

AWDHESH KUMAR MEHTA, Under Secy.

3. यह अधिसूचना जारी होने की तारीख से लागू होगी।

[फा. सं. एल-14014/34/2014-जीपी-II]

राज किशोर, अवर सचिव

MINISTRY OF PETROLEUM AND NATURAL GAS

NOTIFICATION

New Delhi, the 12th March, 2021

S.O.1249(E).—In pursuance of clause (a) of Section 2 of the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 (50 of 1962), (hereinafter called the said Act), the Government of India hereby authorizes Shri Arun P. Vidhale, IAS (Retired), Mumbai, Maharashtra, to perform the functions of Competent Authority under the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 for Dahej–Nagothane Ethane Pipeline of M/s. Reliance Ethane Pipeline Limited in the State of Maharashtra.

2. Earlier notified Competent Authority for M/s. Reliance Gas Pipelines Limited in the State of Maharashtra, Deputy Collector (Surya Project), Dahanu, District Palghar, Government of Maharashtra *vide* S.O. 1004 dated 07.04.2015 published in the Extraordinary Gazette of India dated 14.04.2015 and Competent Authority(s), Sub Divisional Officer, Kalyan, Sub Divisional Officer, Bhiwandi, Sub Divisional Officer, Pen, Sub Divisional Officer, Ulhasnagar, and Sub Divisional Officer, Karjat, Government of Maharashtra *vide* S.O. 3267 dated 20.10.2016 published in the Extraordinary Gazette of India dated 24.10.2016 stands de-notified.

3. This notification will be effective from the date of its issue.

[F. No. L-14014/34/2014-GP-II]

RAJ KISHORE, Under Secy.

यह अधिसूचना जारी होने की तारीख से लागू होगी।

[फा. सं. आर-11025(14) /2/2019-ओ-आर-I /ई-37221]

पी. सोमाकुमार, अवर सचिव

MINISTRY OF PETROLEUM AND NATURAL GAS

NOTIFICATION

New Delhi, the 26th February, 2021

S.O. 967(E).—In pursuance of clause (a) of Section 2 of the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 (50 of 1962), the Central Government hereby Authorizes the Authority mentioned in the table below to perform the functions of Competent Authority in the state of West Bengal Under the said Act for laying of dedicated Crude Oil Pipeline of Numaligarh Refinery Limited from Paradip, Odisha to Numaligarh, Assam (Area of jurisdiction whole West Bengal) namely: -

SCHEDULE

Designation of Authority	Area of Jurisdiction
Shri. Subrata Mukherjee, WBCS (Exe.) Retd. AT/PO- Labpur, Dist.- Birbhum, West Bengal- 731 303	Whole West Bengal State

This notification will be effective from the date of its issue.

[F. No. R-11025(14)/2/2019-OR-I/E-37221]

P. SOMAKUMAR, Under Secy.

MINISTRY OF PETROLEUM AND NATURAL GAS**NOTIFICATION**

New Delhi, the 24th February, 2021

S.O. 1056(E).— In pursuance of clause (a) of Section 2 of the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 (50 of 1962), (hereinafter called the said Act), the Government of India hereby authorizes Smt. Ibashisha Mawlong, Joint Secretary (Revenue & Disaster Management Department), Government of Meghalaya to perform the functions of Competent Authority on additional charge basis under the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 for North – East Natural Gas Pipeline Grid Project of M/s Indradhanush Gas Grid Limited in the State of Meghalaya.

2. This notification will be effective from the date of its issue.

[F.No. L-14014/161/2018-GP-II]

RAJ KISHORE, Under Secy.

3. यह अधिसूचना जारी होने की तारीख से लागू होगी।

[फा. सं. एल-14014/34/2014-जीपी-II]

राज किशोर, अवर सचिव

MINISTRY OF PETROLEUM AND NATURAL GAS

NOTIFICATION

New Delhi, the 12th March, 2021

S.O.1249(E).—In pursuance of clause (a) of Section 2 of the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 (50 of 1962), (hereinafter called the said Act), the Government of India hereby authorizes Shri Arun P. Vidhale, IAS (Retired), Mumbai, Maharashtra, to perform the functions of Competent Authority under the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 for Dahej–Nagothane Ethane Pipeline of M/s. Reliance Ethane Pipeline Limited in the State of Maharashtra.

2. Earlier notified Competent Authority for M/s. Reliance Gas Pipelines Limited in the State of Maharashtra, Deputy Collector (Surya Project), Dahanu, District Palghar, Government of Maharashtra *vide* S.O. 1004 dated 07.04.2015 published in the Extraordinary Gazette of India dated 14.04.2015 and Competent Authority(s), Sub Divisional Officer, Kalyan, Sub Divisional Officer, Bhiwandi, Sub Divisional Officer, Pen, Sub Divisional Officer, Ulhasnagar, and Sub Divisional Officer, Karjat, Government of Maharashtra *vide* S.O. 3267 dated 20.10.2016 published in the Extraordinary Gazette of India dated 24.10.2016 stands de-notified.

3. This notification will be effective from the date of its issue.

[F. No. L-14014/34/2014-GP-II]

RAJ KISHORE, Under Secy.



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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

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पेट्रोलियम और प्राकृतिक गैस मंत्रालय

अधिसूचना

नई दिल्ली, 1 अप्रैल, 2021

का.आ. 1927(अ).— केंद्रीय सरकार, पेट्रोलियम और खनिज पाइपलाइन (भूमि में उपयोग के अधिकार का अर्जन) अधिनियम, 1962 (1962 का 50) की धारा 2 के खंड (क) के अनुसरण में, आंध्र प्रदेश राज्य क्षेत्र के भीतर उक्त अधिनियम के अधीन, भारत पेट्रोलियम कॉर्पोरेशन लिमिटेड (बीपीसीएल) की कृष्णपट्टनम-हैदराबाद पाइपलाइन परियोजना के सक्षम प्राधिकारी के कृत्यों का पालन करने के लिए, बीपीसीएल में प्रतिनियुक्त श्रीमति एम. श्री देवी, (विशेष उप जिलाधिकारी) को प्राधिकृत करती है।

यह अधिसूचना जारी होने की तारीख से लागू होगी।

[फा. सं. आर-11025(14)/1/2021-ओआर-I/ई-37744]

पी. सोमाकुमार, अवर सचिव

MINISTRY OF PETROLEUM AND NATURAL GAS**NOTIFICATION**

New Delhi, the 1st April, 2021

S.O. 1927(E).—In pursuance of clause (a) of Section 2 of the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 (50 of 1962), the Central Government hereby authorizes to Smt. M. Sree Devi (Special Deputy Collector) on deputation to Bharat Petroleum Corp Ltd. (BPCL) to perform the functions of Competent Authority(s) in the State of Andhra Pradesh for Bharat Petroleum Corporation Limited's Krishnapatnam Hyderabad pipeline project under the said Act.

This notification will be effective from the date of its issue.

[F. No. R-11025(14)/1/2021-OR-I/E-37744]

P. SOMAKUMAR, Under Secy.